



Cancellation of Recovery certificate no. 8440 of 2024 against Sukhraj Kaur Rajbans (PAN: AFVPR4042K) in the matter of ISO at BSE – Sukhraj Kaur Rajbans.

Whereas the Recovery Certificate No. 8440 of 2024 dated **December 11, 2024** was drawn against **Sukhraj Kaur Rajbans (PAN: AFVPR4042K)** for sum of Rs. 6,01,000/- (Rupees Six Lakhs One Thousand Only) along with further interest, all costs, charges and expenses incurred for non-payment of disgorgement amount imposed by Whole Time Member vide Order No. Order/AK/AJ/2023-24/26823 dated May 30, 2023 in the matter of ISO at BSE – Sukhraj Kaur Rajbans.

The aforesaid order dated May 30, 2023 was challenged before the Hon'ble Securities Appellate Tribunal ("SAT") in Appeal No.63 of 2025. Hon'ble SAT vide its order dated January 16, 2026 has allowed the appeal.

In view of said Hon'ble SAT order and in exercise of powers under sub-section (1) of section 28A of the Securities and Exchange Board of India Act, 1992; read with section 224 and rule 12 of the Second Schedule to the Income-tax Act, 1961, **the Recovery Certificate No. 8440 of 2024 dated February 14, 2024** drawn against **Sukhraj Kaur Rajbans (PAN: AFVPR4042K)** stands cancelled.

Given under my hand and seal at Ahmedabad this ^{20th} day of January, 2026

Pooja Dhingraa
RECOVERY OFFICER

पूजा ढिंगरा / Pooja Dhingraa
व्यापारी अधिकारी एवं उपमहाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
अहमदाबाद / Ahmedabad

